

DELHI URBAN SHELTER IMPROVEMENT BOARD  
GOVT. OF NCT OF DELHI  
(PARLIAMENT CELL)

Room No.31, Punarvas Bhawan,  
I.P. Estate, New Delhi-110002

**No. DD/PC/DUSIB/D- 295**

**dated: 24/03/22**

To,

The Dy. Secretary (Question Cell)  
Delhi Legislative Assembly, Delhi-54

Subject:- Providing reply in r/o Starred Question No. 32 dated  
28.03.2022.

Please find enclosed herewith **100 copies** of reply of Starred  
Question No. 32 raised by Smt. Bandana Kumari, Hon'ble MLA, duly  
approved by the Competent Authority.



Director (PC)

Phone No. 23378445

Copy to:-

Director(DIP) along with **150 copies**.

दिल्ली शहरी आश्रय सुधार बोर्ड  
राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार  
संसद प्रकोष्ठ

पुनर्वास भवन, कमरा न0-31  
आई0पी0इस्टेट, नई दिल्ली

तारांकित प्रश्न संख्या:-32


दिनांक:- 28-03-2022

प्रश्नकर्ता का नाम:— श्रीमति बंदना कुमारी, माननीय विधायिका

क्र०	प्रश्न	उत्तर
क	शालीमार बाग विधानसभा क्षेत्र के बस्ती विकास केंद्रों की जानकारी;	शालीमार बाग विधानसभा क्षेत्र के अन्तर्गत आने वाले बस्ती विकास केन्द्रों की सूची संलग्न है।(अनुलग्नक-क)
ख	क्या यह सत्य है कि इनका ठीक से उपयोग नहीं हो पा रहा है क्योंकि इन्हें अभी तक किसी एजेंसी को आवंटित नहीं किया गया है;	4 बस्ती विकास केन्द्रों को पूर्ण/आंशिक रूप से सामाजिक सस्थाओं को सामाजिक गतिविधियां चलाने के लिए आवंटित किया गया है। जिसका ब्यौरा संलग्न सूची में उपलब्ध है हालांकि 2 बस्ती विकास केन्द्र आवंटित नहीं है जिनका वर्तमान में क्षेत्रिय जनता के लिए शादी विवाह व सामाजिक समारोह के लिए उपयोग हो रहा है।
ग	क्या यह सत्य है कि रखरखाव और ठीक उपयोग न होने के कारण इनमें से अनेक अत्यंत खराब स्थिति में हैं;	जिन बस्ती विकास केन्द्रों की मरम्मत की आवश्यकता है उनके एस्टीमेट बना लिये गये है तथा अगले वित् वर्ष में कार्य पूर्ण करा लिये जाएंगे।
घ	जिस उद्देश्य से इनका निर्माण किया गया था, उसके अनुसार इनका उपयोग न हो पाना क्या सरकारी धन की बरबादी नहीं है;	इसिब बोर्ड की 17वीं मिटिंग तारीख 28.09.2016 में लिए गये निर्णय के अनुसार आवंटन की प्रक्रिया स्थगित है। जब तक यह प्रक्रिया चालू नहीं होती तब तक खाली पड़े 2 बस्ती विकास केन्द्रों को इसिब बोर्ड की 23वीं मिटिंग तारीख 01.10.2018 में लिए गये निर्णय के अनुसार वर्तमान में क्षेत्रिय जनता के द्वारा बुकिंग कर सामाजिक व सामुदायिक समारोह के लिये उपयोग किया जा रहा है।
ङ	इन बस्ती विकास केंद्रों का ठीक से उपयोग हो, ताकि जनता इनका इस्तेमाल कर सके, इसके लिए क्या कदम उठाए जा रहे हैं;	समय-समय पर जब भी माननीय क्षेत्रिय विधायक द्वारा बस्ती विकास केन्द्रों का उचित संस्थागत उपयोग के बारे में कोई शिकायत आती है तो उस पर जांच करने के बाद विधिवत कार्यवाही की जाती है।

च	शालीमार बाग विधानसभा क्षेत्र में सरकार की 'जहाँ झुग्गी वही मकान' योजना के क्रियान्वयन की मौजूदा स्थिति;	शालीमार बाग विधानसभा क्षेत्र के अन्तर्गत 12 झुग्गी बस्तियां आती हैं जो की इसीब की भूमि पर नहीं हैं। इनमें से 9 झुग्गी बस्तिया डी.डी.ए. व 3 झुग्गी बस्ती पी.डब्लू.डी. की भूमि पर आती हैं। डी.डी.ए. अपनी भूमि पर आने वाली झुगियों के पुनर्वास के लिए स्वयं नोडल एजेंसी है और अभी तक पी.डब्लू.डी. की भूमि पर आने वाली 3 झुग्गी बस्तियों के लिये सम्बन्धित भूमि विभाग से इन झुगियों को मकान देने के लिए इसिब को अभी तक कोई प्रार्थना पत्र नहीं मिला है।
छ	उक्त योजना के अंतर्गत शालीमार बाग विधानसभा क्षेत्र में विभिन्न परियोजनाओं का झुग्गी क्लस्टरवार विवरण;	उपरोक्तानुसार
ज	इस योजना को लागू करने में सामने आने वाली कठिनाईयों; और	उपरोक्तानुसार
झ	शालीमार बाग विधानसभा क्षेत्र में यह योजना पूरी तरह कब तक कार्यान्वित हो जाएगी?	उपरोक्तानुसार

यह उत्तर सक्षम अधिकारी की पूर्व अनुमति से प्रेषित किया जाता है।

  
निदेशक (संसद प्रकोष्ठ)

उप-सचिव(प्रश्न शाखा),पुराना सचिवालय, दिल्ली-110054.

अज्ञात - फ

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**Information in respect of starred Question**

Question No. 32 (Smt. Banadana Kumari)

Part-क

S.No.	Name of BVK	Preseusnt Use/Status	Remarks
1	EKTA CAMP AU BLOCK NEAR VARUN NIKETEN PITAM PURA	1. Allotted to Sewa Bharti- 2. Vacant	1. Children Eduction & Sticking
2	SANJAY SUDHAR SAMITI CAMP. GP BLOCK PITAMPURA (EXTENDED)	Varisht Nagrik Munch	Library
3	SANJAY SUDHAR SAMITI CAMP. GP BLOCK PITAMPURA	1.Sewa Bharti 2.Gopal Gau Sadan 3. Vacant	1. Health Care facility, Eduction , Sticking 2. Computer Eduction 3. NIL
4	J.J.CLUSTER OUTER RING ROAD NO. 26 HAIDERPUR	Sewa Bharti	Teaching of Children, Tailoring Eduction
5	J.J.CLUSTER OUTER RING ROAD NO. 26 HAIDERPUR, BADLI MORE (Site-I)	Booking as community hall	Used for social/ Marrige functions
6	J.J.CLUSTER OUTER RING ROAD NO. 26 HAIDERPUR, BADLI MORE (Site-II)	Booking as community hall	Used for social/ Marrige functions

19/c

**DELHI URBAN SHELTER IMPROVEMENT BOARD**  
**GOVT. OF NCT OF DELHI**  
**Punarvas Bhawan, New Delhi**  
**(Meeting Cell)**

NO: Meeting Cell/DUSIB/DD(Board)2016/D- 77


Dated: 21.10.2016

Sub: **Minutes of the 17<sup>th</sup> Meeting of Delhi Urban Shelter Improvement Board (DUSIB) held on 28.09.2016.**

Sir/Madam,

Please find enclosed herewith the minutes of the 17<sup>th</sup> Meeting of Delhi Urban Shelter Improvement Board (DUSIB) held on 28.09.2016 and duly approved by Hon'ble Chairperson, DUSIB for kind information.

Yours faithfully

  
**(D. Karthikeyan)**  
**Dy. Director(Board)**

**Distribution:**

1. Hon'ble Chief Minister, GNCT of Delhi/Chairperson of DUSIB.
2. Hon'ble Minister of Urban Development, GNCT of Delhi/Vice Chairperson of DUSIB.
3. Shri Sahi Ram, MLA, Tughlakabad (AC No. 52).
4. Shri Akhilesh Pati Tripathi, MLA, Model Town (AC No. 18).
5. Shri Hazari Lal Chauhan, MLA, Patel Nagar (AC No. 24).
6. Vice Chairman, DDA.
7. Jt. Secretary(L&W), M/o UD, Gol, Nirman Bhawan – representative of M/o UD.
8. Pr. Secretary (UD), UD Deptt., GNCT of Delhi.
9. Chairperson, NDMC.
10. CEO, Delhi Jal Board.
11. Director (Local Bodies), GNCT of Delhi.
12. CEO, DUSIB.
13. Member (Admn), DUSIB.
14. Member (Power), DUSIB.
15. Member (Engg.), DUSIB.
16. Member (Finance), DUSIB.
17. Shri Bipin Kumar Rai, Expert (non-official).
18. Shri A.K. Gupta, Expert (non-official).

**Special Invitees**

1. Hon'ble Dy. Chief Minister, Govt. of NCT of Delhi.
2. Chief Secretary, Govt of NCT of Delhi.
3. Principal Secretary (Finance), Govt of NCT of Delhi.
4. Managing Director, DSIIDC.

OFFICE OF THE CHIEF EXECUTIVE OFFICER  
DELHI URBAN SHELTER IMPROVEMENT BOARD  
PUNERVAS BHAWAN, I.P. ESTATE,  
NEW DELHI- 110002  
*delhishelter@gmail.com*

**MINUTES OF THE 17<sup>TH</sup> MEETING OF THE BOARD HELD UNDER THE  
CHAIRMANSHIP OF HON'BLE CHIEF MINISTER ON 28.09.2016 AT 03.00 P.M.  
IN THE CONFERENCE HALL NO.2, DELHI SECRETARIAT, NEW DELHI**

List of the participants is enclosed.

At the outset, CEO, DUSIB welcomed all the participants and briefed about the agenda. He further sought permission of the Chair to start the meeting. After detailed deliberations on the items contained in the Agenda already circulated to the members, the following decisions were taken:

**Agenda Item No. 17/1**


**Confirmation of minutes of the 16<sup>th</sup> Meeting of the Board**

1. Minutes of the 16<sup>th</sup> Board meeting were circulated vide letter No.Meeting Cell/DUSIB/DD (Admn)2016/D-66 dated 18.04.2016 for the kind information of all the Board Members. No observation / comments have been received from any Member (s). Board confirmed the minutes of the 16<sup>th</sup> Board meeting.

**Agenda Item No. 17/2**

**Action Taken Report on the Minutes of the 16<sup>th</sup> Board Meeting**

1. CEO, DUSIB informed the members that actions on all the items have been taken and status report is placed for kind approval. The Board noted the Action Taken Report.



The Board considered the actual receipts and expenditures for the year 2015-16 and Budget Estimates for the year 2016-17 in respect of DUSIB and approved the budget proposals.

**Agenda Item No.17/5**

**Relocation of JJ basti existing on NH-24 in the area of Vinod Nagar on the request of National Highway Authority of India to widen the NH-24**

CEO, DUSIB informed the Board that about 410 JJ dwellers have been identified during the joint survey conducted by DUSIB and NHAI for relocation. The Hon'ble Dy. Chief Minister asked the basis for identifying only 410 although the number is much more in the two JJ Bastis coming in the way of widening of Delhi-Meerut Expressway (NH24). The Hon'ble Chairperson / Chief Minister directed the CEO, DUSIB to examine the proposal again and address the concerns raised by the Hon'ble Dy. Chief Minister before finalizing the proposal in accordance with the Delhi Slum & JJ Rehabilitation and Relocation Policy-2015.

**Agenda Item No.17/6**

**Additional terms & conditions for granting permission to use of Basti Vikas Kendras for organizing community development activities**

CEO, DUSIB informed that there are 317 BVKs, out of which 29 are fully vacant and 07 are partly vacant. He also informed that notices were issued to 125 allottee agencies for violation of terms and conditions of the allotment. He also informed that after examining the replies received from the allottee agencies, allotment of 20 BVKs has already been cancelled by DUSIB. Board appreciated the efforts of DUSIB in this regard and directed DUSIB to explore the possibility of using the vacant BVKs to operate Mohalla Clinic / Poly Clinic so that the vacant BVKs can be optimally utilized and also directed to not allot the BVKs unless a comprehensive view is taken for optimum utilization of the premises.



**Table Agenda Item**

The Board has taken note of and approved the adoption and implementation of Government of India, Ministry of Finance, Department of Expenditure notification No. 721 (E) dated 25<sup>th</sup> July, 2016 which was endorsed by Finance Deptt, Govt. of NCT of Delhi vide No. F.(21)/Fin.(Estt.-II)07CPC/2016/dsv/870 dated 16.8.2016 to implement the recommendations of 7<sup>th</sup> Pay Commission in DUSIB.

The meeting ended with a vote of thanks to the Chair.



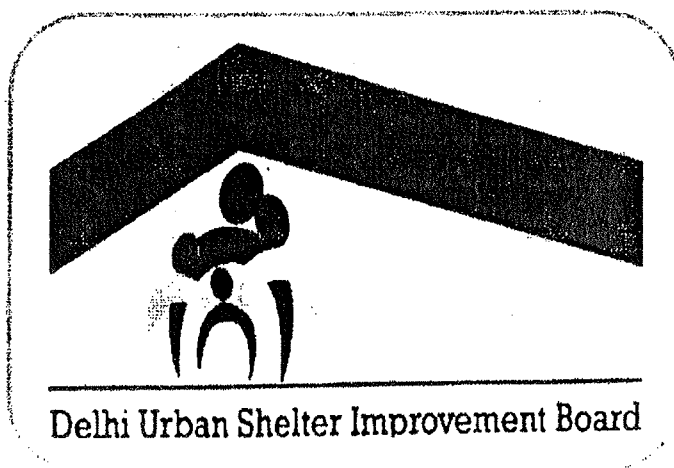
(V.K. Jain)  
Chief Executive Officer / DUSIB



**LIST OF MEMBERS/OFFICERS WHO ATTENDED THE**  
**17<sup>TH</sup> BOARD MEETING OF DUSIB HELD ON 28.09.2016**

1. Sh Arvind Kejriwal, Hon'ble Chairperson/ Hon'ble Chief Minister, Delhi
2. Sh Manish Sisodia, Hon'ble Dy Chairman/Hon'ble Dy CM
3. Sh. Satyendar Jain, Hon'ble Minister of UD
4. Sh. A.K. Tripathi, Hon'ble MLA/Member
5. Sh. Sahi Ram, Hon'ble MLA/ Member
6. Sh. Hazari Lal Chauhan, Hon'ble MLA / Member
7. Sh. Janak Digal, Principal Secretary, UD
8. Sh. V.K. Jain, CEO, DUSIB
9. Sh.-Keshav Chandra, CEO, Delhi Jal Board
10. Sh. K.R. Meena, MD, DSIIDC.
11. Shri M.C. Yadav, Chief Engineer, DSIIDC.
12. Sh. S.N.A. Najmi, Member (Finance & Admn.) Delhi Jal Board
13. Sh. Anand Mohan, L&DO, Ministry of UD, GOI.
14. Sh. Rakesh Bali, Special Secretary (F), Govt. of NCT of Delhi.
15. Sh. Shripal, Pr. Commissioner, DDA.
16. Sh. Pankaj Asthana, Member (Admn.), DUSIB.
17. Sh. Ravi Dadhich, Member (Power), DUSIB.
18. Shri M.K. Tyagi, Member (Engg.), DUSIB.
19. Sh A.K. Gupta, Member.
20. Sh. Bansh Raj, Pr. Director (Rehab.), DUSIB.
21. Shri Shanti Swaroop, Chief Engineer-I, DUSIB.
22. Sh. S.K. Mahajan, Chief Engineer-II, DUSIB.
23. Shri Brij Mohan, FA, DUSIB.
24. Shri R.K. Gupta, Director, DUSIB.

14/c



**17<sup>th</sup> MEETING OF  
DELHI URBAN SHELTER IMPROVEMENT BOARD  
(DUSIB)**

**GOVT. OF NCT OF DELHI**

**AGENDA NOTES**

**28.09.2016**

**Venue: Conference Hall No. 2, Level 2,  
Delhi Secretariat.**

**AGENDA ITEM NO. 17/6****ADDITIONAL TERMS & CONDITIONS FOR GRANTING PERMISSION  
TO USE OF BASTI VIKAS KENDRA'S FOR ORGANIZING COMMUNITY  
DEVELOPMENT ACTIVITIES**

1. Under the plan scheme of construction of community hall/Basti Vikas Kendra (BVK), DUSIB is providing the facilities of BVKs in all existing JJ Clusters. Presently there are about 317 BVKs out of which 29 are fully vacant and 7 are partly vacant. These units of BVKs are allotted to Non-Governmental Organizations/Voluntary Organizations / Charitable Trusts for extending the facilities like health care, adult literacy, skill up-gradation, education, vocational programme etc to the JJ dwellers on license fee basis.
2. The existing terms & conditions for allotment to BVKs were approved in the fifth meeting of the Board held on 31.11.2011 and applicable w.e.f. 01.01.2012 which are as under:
  - i) The user organization will utilize the allotted space for the very purpose for which it has been allotted and shall not let out in any form, to any other organization/person.
  - ii) No alteration/addition/construction shall be made in allotted accommodation.
  - iii) The user organization shall deposit Rs.10/-per sq. feet with minimum Rs. 10,000/- as security amount (refundable) in the favour of DUSIB. In the event of violation of any terms & conditions, the security amount will be forfeited.
  - iv) The permission is purely on provisional and temporary basis on nominal License fee @ Rs. 2/- per sq. feet per month. In the event of non-payment of License fee, permission to use BVK will be cancelled.
  - v) The user organization will vacate the BVK whenever required for official work/any government work without any demure / resistance. The organization will have no right to claim any kind of compensation whatsoever.
  - vi) The user organization shall be responsible for safe custody of furniture and fixture and cleanliness of the premises. The organization will also bear electricity and water charges. The periodical maintenance of the building however will continue to vest with DUSIB.

- vii) NGO/Charitable Trust will carry out community development activities on no profit and no loss basis and will submit annual income and expenditure statement.
- viii) The allottee organization shall maintain a socio-economic data of the concerned slum/JJ colonies concerned.
- ix) The allottee organization shall furnish reports of the activities carried out in Basti Vikas Kendra to the DUSIB on every six months.
- x) The officers of the DUSIB shall have the authority to inspect BVK time to time to see activities being organized and the user organization shall provide all necessary information in respect of such activities.
- xi) That nothing herein contained shall be construed as conferring upon user organization any right or title or interest in BVK.
- xii) NGO/Charitable Trust will encourage local JJ dwellers to take part in the management and ongoing welfare activities being carried out in the BVK.
- xiii) The DUSIB reserves the right to cancel permission to use BVK. The Decision of CEO (DUSIB) will be final.
- xiv) Priority for allotment of BVK will be given to NGO's/ organization having recommendations from Local MLA.
- xv) Existing NGO's coming for renewal of their term will be covered as per new terms and conditions on certificate of satisfactory performance.

3. In order to streamline the functioning of BVKs, additional terms & conditions were also placed in the 11<sup>th</sup> Board meeting dated 16.09.2014. After discussion, only one condition was approved in the 11<sup>th</sup> Board meeting i.e. the applicant shall deposit six months advance License fee twice in a financial year i.e. by 10<sup>th</sup> of April for the period starting from April to September and by 10<sup>th</sup> October for the period starting from October to March of respective year along with Activity Report for the past six months. No separate demand notice will be issued for License fees in routine manner. For other additional terms & conditions the board directed to re-examine the other terms and conditions to make them effective. In compliance of the direction of the Board, a proposal regarding additional terms & conditions in policy for granting permission to use BVK for organizing community development activities was placed before the CEO in the relevant file.

n/c

4. As per directions of CEO, this issue was considered by High Level Coordination Committee of DUSIB in its meeting held on 19.04.2016 and recommended as under:

"The existing terms & Conditions for allotment of BVK have already been approved by the Board in the 5<sup>th</sup> & 11<sup>th</sup> meeting of the Board. For rationalizing the allotment of BVK available all over Delhi, there is need for additional terms & conditions to be incorporated for allotment of BVK which are also to be placed before the Board for final approval."

5. After detailed deliberations, the committee proposed the additional terms & conditions for allotment of BVK with some suggestions. **The following additional terms & conditions are placed before the board for consideration & approval please.**

(i) Applicant shall provide two guarantors/Sureties (other than family member) along with their Aadhar Cards for necessary legal formalities. In case of failure in depositing the outstanding dues, the same will be recovered from these guarantors/Sureties.

(ii) The allotment shall be liable to be cancelled in case of violation of terms & conditions. The NGO shall deposit up to date dues and hand over the premises to the concerned Executive Engineer. In case of failure, the premises shall be taken over by the Department by force and Department shall not be responsible for articles/belongings lying in the BVK.

(iii) The permission is purely on provisional and temporary basis on license fee @ Rs.3/- (Rupees three) per sq. feet per month (from existing Rs.2 per sq feet per month fixed in year 2011) and security may be fixed Rs.15,000/- (proposed for enhancement from minimum Rs. 10,000/-) per BVK per Allotment and six months licence fee may be deposited in advance.

(iv) In cases where the outstanding dues are not recovered, the recovery be made under the relevant laws. The entire cost of such recovery shall be borne by the allottee. Intimation in this regard will be sent to the Registrar of the Society /Trust for BLACK LISTING and attachment of assets of the officer bearers.

10/12

(v) In Any dispute related to allotment of BVK including payment of license fee or any outstanding dues, the decision of CEO, DUSIB will be final.

(vi) NGO/User organization shall install separate pre-paid power meter & water connection. DUSIB will not be liable for any outstanding dues in this regard.

6. While considering the allotment of BVK in Rajasthani Camp, Sarita Vihar, it was decided to streamline the procedure of allotment of BVK's and therefore, following will be considered at the time of allotment:-
  - (i) Non-Governmental Organization / Voluntary Organization / Charitable Trust / Resident Welfare Association / Govt. office will submit 'aims and objectives' at the time of allotment of BVK.
  - (ii) Track Record of the activities being done by Non-Governmental Organization / Voluntary Organization / Charitable Trust / Resident Welfare Association / Govt. office and proposed action plan for 1-2 years.
  - (iii) The Non-Governmental Organization / Voluntary Organization / Charitable Trust / Resident Welfare Association / Govt. office will submit the detail of educational/professional background of its members and give a presentation, if so required.
7. Board is requested to approve the additional terms and conditions as delineated in para 5 and 6.

OFFICE OF THE CHIEF EXECUTIVE OFFICER  
DELHI URBAN SHELTER IMPROVEMENT BOARD  
PUNERVAS BHAWAN, I.P. ESTATE,  
NEW DELHI-110002  
*delhishelter@gmail.com*

**Minutes of the 23rd meeting of the Board held under the Chairpersonship of Hon'ble Chief Minister on 01.10.2018 at 3.30 PM in the Conference Hall no.2, Delhi Secretariat, New Delhi**

List of the participants is enclosed.

At the outset, CEO, DUSIB welcomed all the participants and briefed about the agenda. He further sought permission of the Chair to start the meeting. After detailed deliberations on the items contained in the Agenda already circulated to the members, the following decisions were taken:

**Confirmation of the Minutes of 22<sup>nd</sup> Meeting of the Board held on 13.07.2018**

Minutes of the 22<sup>nd</sup> Board meeting were circulated vide letter No. Meeting Cell/DUSIB/DD(Board)20178D-17 on dated 25.7.2018.

(i) CEO, DUSIB informed the members that in the minutes of 22<sup>nd</sup> Board Agenda Item Nos. 22/31, 22/32 & 22/32 the approval was obtained for 'Forfeiture of gratuity' inadvertently. This may be amended by substituting the words 'Withholding of entire gratuity' instead of 'Forfeiture of gratuity' as the forfeiture applies to those who are removed/dismissed from service whereas all three officers stand retired.

The Board considered and approved the amendment in the minutes.

(ii) CEO, DUSIB informed about the observation of Shri Sahi Ram, Hon'ble MLA/Member dated 23.8.2018 that the issue regarding use of BVK for MLA office was decided in the Board for one specific request and not in general to use BVK's for MLA offices only on the request from Delhi Vidhan Sabha. It was agreed to that such requests will be considered on case to case basis and after approval by Hon'ble Minister (UD)/Vice Chairman, DUSIB.

**Agenda Item No. 23/5**

**Policy for regularization of Coal Depots allotted on licence fee basis and then cancelled by the erstwhile Slum & JJ Department (now DUSIB) of policy.**

The Board deliberated the issue in detail and decided to charge the current circle rates for regularization of coal depot from the original licensees and 20% penalty on the purchasers in respect of the rest of 85 Coal Depots of DUSIB. While following this principle a detailed proposal will be made for approval in the next Board meeting.

**Agenda Item No. 23/6**

**Shifting of the occupants of the CPWD Kothi No.23, 25, 27 & 29 Barron Road, Minto Road and to hand over the site to the M/s Indraprastha Gas Ltd. in compliance of Hon'ble High Court, Delhi order dated 26.07.2016.**

The Board discussed in detail the proposal and decided to follow the existing policy of allotment of flats to eligible beneficiaries.

**Agenda Item No. 23/7**

**Conversion of ways and means loan provided by Government of NCT of Delhi to DUSIB into grant-in-aid.**

The Agenda was not approved.

**Agenda Item No. 23/8**

**Accord of necessary permission to use the vacant space of Basti Vikas Kendras for organizing social and community functions through booking on the similar pattern adopted for Community Hall.**

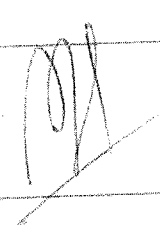
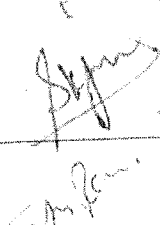
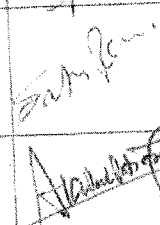
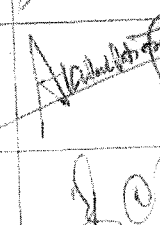
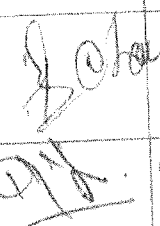
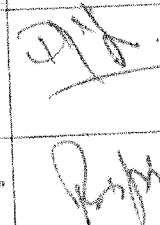
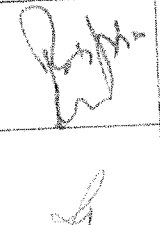
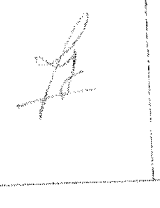
The Board decided to use the vacant Basti Vikas Kendras of DUSIB situated in various parts of City for organizing social and community functions through daily booking on the similar pattern as is being adopted for Community Halls booking.




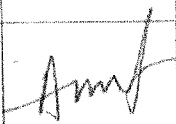
The Board considered and approved the Agenda.

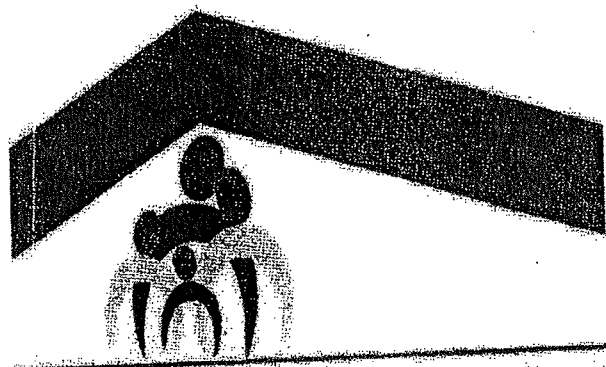
*Ravi Mohan*



**ATTENDANCE SHEET****23<sup>rd</sup> MEETING OF THE  
DELHI URBAN SHELTER IMPROVEMENT BOARD (DUSIB)****Dated 01.10.2018**

Sr. No.	Name of the Member	Designation/Department	Signature	Contact No.	Email id
1.	Sh. Arvind Kejriwal	Hon'ble Chief Minister, Delhi/Chairperson, DUSIB			
2.	Sh. Manish Sisodia	Hon'ble Dy. Chief Minister, Delhi			
3.	Sh. Satyendar Jain	Hon'ble Minister of Urban Development /Vice Chairperson, DUSIB			
4.	SH. SAHI RAM	Hon'ble MLA/ Member		9810047979	
5.	SH. AKHILESH PATI TRIPATHI	Hon'ble MLA/ Member		9873386499	alokesh184@gmail.com
6.	SH. HAZARI LAL CHAUHAN	Hon'ble MLA/ Member		9810094456	
7.	A.K. Gupta	Member expert		9810391219	
8.	Bipin Dini	Member - Expert		9999046469	
9.	Ragjiv Yadav	Principal Secretary Urban Development		011-23377712	psud@nic.in

Sr. No.	Name of the Member	Designation/Department	Signature	Contact No.	Email id
10.	Shubh Srt	CEO DUSIB			
11.	Ravi Dandhale	Member Admin DUSIB			
12.	Binay Bhusha	DCHFC			
13.	Amrta Kafaria	LEDO MoHUA			
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Delhi Urban Shelter Improvement Board

Agenda Notes for the 23<sup>rd</sup> Meeting of  
Delhi Urban Shelter Improvement Board (DUSIB)  
GOVT. OF NCT OF DELHI  
24.09.2018

Venue: Conference Hall No.2, Level 2,  
Delhi Secretariat

**AGENDA ITEM NO. 23/08****ACCORD OF NECESSARY PERMISSION TO USE THE VACANT SPACE OF BASTI VIKAS KENDRAS FOR ORGANIZING SOCIAL AND COMMUNITY FUNCTIONS THROUGH BOOKING ON THE SIMILAR PATTERN ADOPTED FOR COMMUNITY HALL.**

1. In accordance to the decision taken by the board during its 17<sup>th</sup> Meeting held on 28.09.2016 vide agenda item no.17/06 i.e."Board appreciated the effort of DUSIB in this regard and directed DUSIB to explore the possibilities of using vacant BVK's to operate Mohalla Clinic/ Poly Clinic so that vacant BVK's can be optimally utilized and also directed to not allot the BVK's unless a compressive view is taken for the optimum utilization of the premises". DUSIB has put on hold the further allotment of BVK till a final view of the Government.
2. Under the approved Plan Scheme of Construction of Community Hall / Basti Vikas Kendra, DUSIB (erstwhile Slum & JJ Department) is providing the facilities of BVK's in all existing JJ clusters. The Basti Vikas Kendras of DUSIB are built up for rendering the community services to the people living in nearby JJ Basties. Some of these are built up and some are temporary structures being operated and managed by the Engineering Wing of DUSIB having big/small rooms at various Floors. These BVKs have been allotted to various NGOs / Voluntary organizations / Charitable Trusts, Govt. Organization for extending the facilities like Health Care, Adult Literacy, skill up gradation, educational, Vocational programmes etc. to the JJ dwellers. The allotment of BVK to allottee agencies is being made @ Rs.02 (Two) per square feet per month + Rs. 10000/- towards security (refundable) one time on license fee basis.
3. Presently there are 320 nos. of Basti Vikas Kendras (BVKs) maintained by DUSIB and out of which 40 nos. of BVKs are vacant. These vacant BVKs may be considered for daily basis booking for the residents of the JJ Basties for their social functions on nominal booking charges.
4. During the various meetings held with Hon'ble Area MLAs the issue of allotment of BVKs discussed on time to time and demanded early allotment/proper utilization. In the recent meeting held with Hon'ble Area MLA AC-14, Shalimar Bagh Ms.Bandana Kumari it was requested that till the final view/outcome, on this issue the vacant space of BVKs in her constituency be allowed to organize social/community function as the dwellers of that area are facing hardship in absence of their proper utilization of these buildings. Moreover DUSIB may charge the booking amount from the dweller on the similar pattern as adopted for the booking of Community Hall in that area/zone.

#### 5. Proposal

Accordingly the matter is placed before the board for kind consideration and allowing to use the vacant space of Basti Vikas Kendra for organizing social and Community Function through booking on the similar pattern adopted for Community Hall as a temporary measure.